

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 75377 of 2017

(Arising out of Order-in-Appeal No.10/KOL-IV/2016-17 dated 2.05.2016 passed by Commissioner of Central Excise, Kolkata)

M/s Gillanders Arbuthnot & Co. Ltd.

C-4, Gillander House, Netaji Subhas Road, Kolkata-700 001.

Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata

169, A.J.C. Bose Road, Kolkata-700014.

Respondent

APPEARANCE :

None for the Appellant

Shri S.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.....77330/2025.....

DATE OF HEARING : 21.08.2025

DATE OF DECISION : 21.08.2025

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**